

Ministers' Conference on Police Reforms held on 6th June, 1979. It was decided at this Conference that Police Associations may be recognised subject to the following guidelines.—

(i) Membership shall be restricted to serving policemen only. No outsiders whether a Government servant or not, shall be entitled to membership or function as an office bearer of the Association or be connected with it in any advisory or other capacity.

(ii) Members shall not have the right to strike work or withhold their services or otherwise delay the performance of their duties in any manner.

(iii) The Association shall not resort to any coercive method or agitation for obtaining redressal of grievances.

(iv) The Association shall not do anything which may affect the efficiency of the force or undermine its discipline.

(v) The Association shall be absolutely non-political in character and shall not be connected directly or indirectly with political activity of any kind.

The State Governments have also allowed formation of associations for different categories of Police personnel as recommended by the National Police Commission.

#### Licence to M/s. Britania Industries to set up Soyabean Project

4986. SHRI PRATAP BHANU SHARMA: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that M/s. Britania Industries Ltd. had received a licence to set up one Soyabean project at Vidisha in Madhya Pradesh;

(b) if so, the details of licence, items proposed to be manufactured with their production capacity;

(c) the progress of the unit up till now; and

(d) reasons for delay in implementation of this project?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) Yes, Sir. A letter of intent was issued on 16-5-79.

(b) The details are as follows:

Item of manufacture	Annual Capacity (tonnes)
(1) Soya Meal	36,000
(2) Soya Flour	25,000
(3) Protein Concentrate	10,000
<i>By Products :</i>	
(4) Lecithin (Food grade and Commercial grade)	1,000
(5) Soyabean Oil	6,000

(c) and (d). The above mentioned letter of intent was valid for a period of one year. i.e., upto 15-5-80. An extension was also given for 6 months. No further extension has been granted to the party.

#### Inclusion of Nepali language in eight Schedule

4987. SHRI ANANDA PATHAK:  
SHRI ATAL BIHARI  
VAJPAYEE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a number of political parties literary, social and mass organisations had submitted memorandum to Government to include Nepal language in the Eighth Schedule of the Constitution of India, last year;

(b) whether Government had accepted their demand on people and

assured them that the necessary action would be taken soon to concede to their demand; and

(c) if so, when Government propose to amend the Constitution of India suitably and include Nepali language in the Eighth Schedule of the Constitution?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):**

(a) Yes, Sir. There has been a demand to this effect from time to time.

(b) and (c). The matter is still under consideration of the Government.

**Demand notice by Central Provident Fund Staff Association**

4988. **SHRI RASA BEHARI BEHERA:** Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that the Central Provident Fund Staff Association has served a demand notice on the Central Provident Commissioner for settlement of some demands;

(b) whether any efforts have been made by the Employees Provident Fund authorities to settle the demands; and

(c) if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI MATI RAM DULARI SINHA):** The Employees' Provident Fund authorities have stated as follows:—

(a) Yes, Sir.

(b) and (c). The letter of the above Association listing the charter of demands has been received only recently. The same is under examination.

**Import of Newsprint**

4989. **SHRI HARINATH MISRA:** Will the Minister of INDUSTRY be pleased to state:

(a) the quantity of newsprint proposed to be imported during 1980-81 and 1981-82;

(b) the quantity of news print expected to be produced internally in the year 1980-81 and 1981-82;

(c) whether the entire demand with regard to newsprint cannot be produced internally; if not, the reasons therefor; and

(d) if so, how?

**THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):** (a) The quantity of newsprint proposed to be imported during 1980-81 and 1981-82 is about 3.10 lakh tonnes and 3.50 lakh tonnes respectively.

(b) The quantity of newsprint expected to be produced indigenously during the years 1980-81 and 1981-82 is approximately 50,000 tonnes and 60,000 tonnes respectively as per current estimates.

(c) and (d). Even with the implementation of ongoing schemes the domestic production of newsprint is not likely to keep pace with the demand. The main reasons for inadequate production of newsprint is lack of suitable raw material, which lends itself to high yield mechanical pulping processes.

**Communal riots**

4990. **SHRI RASHEED MASOOD:**  
**SHRI A. K. ROY:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of communal riots that took place in the country from 1978 upto the end of December, 1980;